

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

C.P. No. 117(ND)/2017

IN THE MATTER OF:

Sh. Anuj Aggarwal

.... Applicant/Petitioner

v.

M/s. Crux Consultants Pvt Ltd. & Ors.

.... Respondents

Order under Section 241-242

Order delivered on 10.10.2017

Coram:

CHIEF JUSTICE (Retd.) M.M. KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/Petitioner: Mr. Kishore M. Gajaria & Mr. Gaurav Sharma,
Advocates

For the Respondents: Mr. Anil K. Aggarwal, Mr. K.S. Wahi and Mr. Md.
Intyaz, Advocates

ORDER

This is an application filed under Section 420(2) of the Companies Act, 2013 read with Rule 11 of NCLT Rules, 2016 with a prayer to rectify interim order dated 01.09.2017.

It is appropriate to mention that order dated 01.09.2017 was passed in the presence of the learned counsel for the applicant. After hearing the parties at length, we are of the view that no error apparent on record is found which may warrant exercise of jurisdiction under Section 420(2) of the Act. What is being sought under the garb of Section 420(2) a pure and simple review of the order dated 01.09.2017. It is evident when learned counsel argued on merit stating that stay in respect of additional director could not be granted. Such an attempt is wholly misuse of the process of the Court.

For the reasons stated above the application fails and the same is dismissed.

— Sd —
(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

— Sd —
(DEEPA KRISHAN)
MEMBER(TECHNICAL)